

retire after giving three months notice.

to accept the principles already laid down in this regard;

**Committee on Students' Agitation**

\*788. Shri R. S. Vidyarthi:  
Dr. Karni Singh:  
Shrimati Nirlep Kaur:  
Shri Bibhuti Mishra:  
Shri K. N. Tiwary:  
Shri Madhu Limaye:  
Shri S. M. Bawerjee:  
Shri George Fernandes:  
Shri D. N. Patodia:  
Dr. Ram Manohar Lohia:  
Shri Vishwa Nath Pandey:  
Shri Valmiki Choudhary:

(c) whether the new State Governments have suggested some alternate solution; and

(d) if so, whether any new procedure has since been evolved to resolve the disputes arising out of the common links between these two States?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) to (d). Action is being taken to appoint separate Governors for Punjab and Haryana. A Bill for setting up of separate High Courts for the two States is being drawn up.

Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 2100 on the 23rd November, 1966 and state:

(a) whether the Committee on Students' Agitation has since submitted its report to Government; and

(b) if so, the main recommendations of the Committee and those accepted by Government for implementation?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) Yes, Sir.

(b) The report is being examined and it will take some time for the Government to formulate its views.

**Common Links between Punjab and Haryana**

\*789. Shri D. N. Patodia:  
Shri Bishwanath Roy:  
Shri K. N. Pandey:  
Shri Prakash Vir Shastri:  
Shri R. Barua:

Will the Minister of Home Affairs be pleased to state:

(a) the progress achieved so far to resolve the disputes arising out of the common links between Punjab and Haryana:

(b) whether the present Governments in those States have disagreed

Under the Punjab Reorganisation Act, 1966, the State Electricity Board and the State Warehousing Corporation have to be divided on or before the 1st November, 1967. The State Electricity Board of the composite State of Punjab has already been divided and the Government of Punjab have been requested to draw up the necessary scheme for the division of the State Warehousing Corporation. Among the other Inter-State Corporations, the State Financial Corporation has been divided. The Government of Punjab have been requested to draw up necessary schemes for the division of other Inter-State Corporations in consultation with the concerned Governments. This work is reported to be progressing. Necessary orders will be issued by the Central Government in the light of the schemes so prepared. In the meantime, after consulting the State Governments, adequate representation has been given on some of the Inter-State Corporations to the concerned Governments. As stated, certain common links have already been abolished and others are in the process of being abolished. No disagreement or dispute between the Governments of Punjab and Haryana has been reported on the question of reorganising these Inter-State Corporations.